



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ६, अंक ४६ (३)]

मंगळवार, डिसेंबर २३, २०१४/पौष २, शके १९३६

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ११४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Amendment) Act, 2014 (Mah. Act No. XL of 2014), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. A. SAYEED,
Principal Secretary and R.L.A. to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XL OF 2014.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 23rd December 2014).

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS it is expedient further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fifth Year of the Republic of India as follows :—

Mah. 1. This Act may be called the Maharashtra Co-operative Societies (Amendment) Short title.
XXIV of Act, 2014.
1961.

महाराष्ट्र-११४-२.
एचबी-२२४१-२.

(१)

Amendment of section 73CB of Mah. XXIV of 1961. 2. In section 73CB of the Maharashtra Co-operative Societies Act, 1960, in Mah. sub-section (15), for the words, figures and letters "before the 31st December 2014" XXIV of the words, figures and letters "before the 30th June 2015" shall be substituted. 1961.